

COURT - I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL No. 194 of 2011 &

I.A. No. 295 of 2011

&

APPEAL No. 195 of 2011 &

I.A. No. 296 of 2011

&

APPEAL No. 196 of 2011 &

I.A. No. 297 of 2011

Dated : 13th January, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

Delhi Jal Board

Versus

....Appellant (s)

Delhi Electricity Regulatory Commission & Anr. ... Respondent (s)

Counsel for the Appellant (s) : Mr. Suresh Tripathy
Counsel for the Respondent (s): Mr. Mr. Ranjan Mukherjee &
Mr. Ravi S.S. Chauhan with
Mr. K.M.Varma & Mr. Rinku
Gautam (Reps.) for R.1
Mr. Amit Kapur &
Ms. Sugandha Somani for R.2 & 3
Mr. Kapil Gupta for NDPL
(in Appeal No. 195/11)

ORDER

The learned counsel for the Respondents seek some time to file the Reply. Accordingly, they are permitted to file the same on or before 23.01.2012 after serving copy on the other side.

Post the matter on **01.02.2012.**

**(Rakesh Nath)
Technical Member
ts**

**(Justice M. Karpaga Vinayagam)
Chairperson**